

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 198/MP/2026

Subject : Petition under Section 79(1)(a) and Section 79(1)(f) of the Electricity Act, 2003 read with Regulation 65 of the CERC (Conduct of Business) Regulations, 2023 and Article 17 of Power Purchase Agreements dated 17.4.2017 seeking declaration of CEA Regulations, 2019 and Working Group Report, 2022 as Change in Law Events and consequential determination of quantum and mechanism of compensation on account of change in law event.

Petitioner : Athena Jaipur Solar Power Private Limited

Respondent : GRID Controller of India Limited & Ors.

Date of Hearing : **3.6.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Venkatesh, Advocate, Athena Jaipur
Ms. Priya Dhankhar, Advocate, Athena Jaipur
Ms. Drishti Rathi, Advocate, Athena Jaipur
Ms. Himani Dutta, Grid-India

Record of Proceedings

Learned counsel for the Petitioner submitted that the present Petition has been filed seeking a declaration of CEA Regulations, 2019 and Working Group Report, 2022, as Change in Law Events and consequential determination of quantum and mechanism of compensation on account of Change in Law event.

2. Considering the submissions made by the learned counsel for the Petitioner, the Commission directed as under:

- (a) Admit and issue notice to the Respondents, subject to just exceptions.
- (b) The Respondents to file their replies, if any, within four weeks, with a copy to the Petitioner, who may file its rejoinder(s), if any, within two weeks thereafter.
- (c) The Petitioner to submit the following information on an affidavit, within three weeks:



- (i) A copy of the email dated 03.12.2019 issued by WRLDC to the Petitioner.
- (ii) How are the recommendations made in the working group report affecting the Petitioner's project?
- (iii) Whether the Petitioner has been asked to comply with the recommendations of the Working Group Report, 2022? If yes, relevant correspondence in this regard.
- (iv) Present status of installation of Power Plant Controller in the Petitioner's Project.

(d) The Respondent, GCIL/WRLDC, to submit the following information:

- (i) The date of the initial directive or communication requiring the Petitioner to install a Power Plant Controller. A copy of such communication may be furnished.
- (ii) Whether the Petitioner has been asked to comply with the recommendations of the Working Group Report, 2022?

3. The Petition will be listed for hearing on **13.8.2026**.

By order of the Commission

Sd/-

(T.D. Pant)

Joint Chief (Law)